BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 62 /9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018

Name of the Company:

Pioneer Engineer

V/s.

Harita Projects Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

Petitimer.

SIGNATURE

K. DUSH-PANOTHAR KUWAR

SOUTHERN WIGHENLYG 2. PROFESSIONARS LLP

Vishal J. Dave Adv.

ORDER

Learned PCS Mr. K Dushyantha Kumar i/b Southern Insolvency Professionals LLP present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishal Dave present for Respondent.

Proof of service of copy of petition filed.

Learned Advocate Mr. Vishal Dave filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner, in case if there is no settlement as represented by Respondent.

List the matter on 23.02.2018 for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 9th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL